Written Answers to		[29	[29 AUG., 2013]		Unstarred Questions 189	
1	2	3	4	5	6	7
19.	Uttar Pradesh	8	1	0	14.74	4.07
20.	Uttarakhand	1	0	0	0	0
21.	West Bengal	8	3	0	23.15	6.9
	Total:	77	5	0	64.05	10.97

Civil Service Reform

2081. SHRI JAI PRAKASH NARAYAN SINGH: SHRI SALIM ANSARI:

Will the PRIME MINISTER be pleased to state:

- (a) whether Government has failed to bring meaningful Civil Service Reforms which would help insulate bureaucracy from political leadership, and if so, the details and reasons thereof, and
- (b) whether Government is contemplating to introduce Civil Services Performance Standard and Accountability Bill for good governance, and if so, the details and status of the proposed legislation?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONAL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) No, Sir. The 2nd Administrative Reforms Commission in its 10th Report titled 'Refurbishing Personnel Administrative — Scaling New Heights', has *inter-alia*, recommended for drafting of a new Civil Services Bill. This Report is under discussion.

(b) It has been decided that the recommendation of the 2nd Administrative Reforms Commission need to be taken forward for full implementation first for promoting good governance, before considering a proposal for the above mentioned Bill.

Appointment of judicial members to CIC

2082. SHRI N. K. SINGH: Will the PRIME MINISTER be pleased to state:

- (a) whether measures have been undertaken by Government to implement the order of the Supreme Court directing the appointment of judicial members to the Central Information Commission (CIC); and
 - (b) if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONAL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) The

Supreme Court in its order dated 13.09.2012 in WP(C) No. 210/2012 directed, *inter-alia*, for the appointment of judicial members to the Information Commission. The Union of India filed a review petition against the said judgement. The Supreme Court in its interim order dated 16.04.2013 stayed its direction regarding the appointment of judicial members to the Information Commissions.

Establishment of CBI courts

2083. SHRI AVINASH RAI KHANNA: Will the PRIME MINISTER be pleased to state:

- (a) whether Special Courts are established in the country, to deal with cases of special types, and if so, the details thereof, State-wise and case-wise;
- (b) the number of CBI courts in the country and the numbers of cases pending before these courts, court-wise; and
- (c) whether in view of the less number of cases pending before CBI courts, Government would consider to reduce the number of these courts, if so, the details thereof, and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONAL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) Special CBI courts have been established in the country to deal with cases relating to Prevention of Corruption Act. State-wise details is given in the Statement (See below). Case-wise details of cases is not maintained centrally.

- (b) In order to conduct trial of CBI cases there are 46 courts of Special Judges, 10 Courts of Special Magistrates and 66 additional Special Courts functioning exclusively for the trial of CBI cases all over the country. Court wise pendency of cases is not maintained centrally.
 - (c) Currently, no such proposal is under consideration of Central Government.

Statement

(A) Setting up of Special Courts for CBI cases

State/Branch		No. of Special	ial Courts	
	Special Judge	State/Place of functioning	Special Magistrate	Place of functioning
⁹¹]	2	3	4	5
Kerala/Cochin	2	Rajasthan/Jaipur	1	Jaipur